ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਸਕੱਤਰੇਤ (ਵਿਧਾਨ ਸ਼ਾਖਾ) ਨੰ: 28-ਐਲ.ਏ.2022/ 3 4 4 4

ਵੱਲੋਂ'

ਸੁਰਿੰਦਰ ਪਾਲ, ਸਕੱਤਰ।

ਸੇਵਾ ਵਿਖੇ

ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਸਮੂਹ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ।

ਮਿਤੀ ਚੰਡੀਗੜ੍ਹ, **/9** ਮਾਰਚ, 2022.

हिमा:

The Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020 ਅਧੀਨ ਮੈਂਬਰਾਂ ਦੁਆਰਾ ਦਿੱਤੀ ਜਾਣ ਵਾਲੀ ਜਾਣਕਾਰੀ।

ਸ਼੍ਰੀਮਾਨ ਜੀ / ਸ਼੍ਰੀਮਤੀ ਜੀ,

ਮੈਨੂੰ ਆਪ ਜੀ ਨੂੰ ਇਹ ਦੱਸਣ ਦੀ ਹਦਾਇਤ ਹੋਈ ਹੈ ਕਿ the Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020 ਅਧੀਨ ਚੋਣਾਂ ਤੋਂ ਬਾਅਦ ਹਰ ਇਕ ਨਵੇਂ ਚੁਣੇ ਮੈਂਬਰ ਨੂੰ ਵਿਧਾਨ ਸਭਾ ਸਕੱਤਰੇਤ ਨੂੰ ਲਿਖਤ ਰੂਪ ਵਿੱਚ ਸੂਚਿਤ ਕਰਨਾ ਲੋੜੀਂਦਾ ਹੈ ਕਿ ਆਪ ਜੀ ਕਿਸ ਸਿਆਸੀ ਪਾਰਟੀ ਦੇ ਟਿਕਟ ਤੇ ਚੋਣ ਲੜੇ ਹੋ । ਇਸ ਦੇ ਨਾਲ ਉਕਤ ਨਿਯਮਾਂ ਦੇ ਨਿਯਮ 4(1) ਅਤੇ (2) ਅਧੀਨ <u>FORM-III</u> ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ (ਕਾਪੀ ਨੱਥੀ)।ਉਕਤ <u>FORM-III</u> ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੀ ਵੈਬਸਾਇਟ www.punjabassembly.nic.in ਵਿੱਚ 'Notice Board' ਅਧੀਨ ਵੀ ਉਪਲੱਬਧ ਹੈ।

ਇਸ ਲਈ, ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮੰਗੀ ਗਈ ਜਾਣਕਾਰੀ <u>FORM-III</u> ਵਿੱਚ ਭਰ ਕੇ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਇਸ ਸਕੱਤਰੇਤ ਨੂੰ ਭੇਜਣ ਦੀ ਖੇਚਲ ਕਰੋ ਤਾਂ ਜੋ ਸੰਵਿਧਾਨ ਦੀ ਦਸਵੀਂ ਅਨੁਸੂਚੀ ਦੀ ਪਾਲਣਾ ਅਨੁਸਾਰ ਇਸ ਨੂੰ ਰਿਕਾਰਡ ਤੇ ਰੱਖਿਆ ਜਾ ਸਕੇ।

(I am directed to inform you that under the Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020, after the elections each newly elected member is required to intimate the Vidhan Sabha Secretariat in writing as to the political party on whose ticket you have contested the election. Some other information is also required to be furnished in <u>FORM-III</u> prepared under rule 4(1) and (2) of the rules <u>ibid</u> (copy enclosed). The <u>FORM-III</u> is also available on the Punjab Vidhan Sabha website i.e <u>www.punjabassembly.nic.in</u> under the heading 'Notice Board'.

You are, therefore, requested to kindly supply the information asked for in the prescribed **FORM-III** to this Secretariat, as early as possible so that the same may be kept on record in order to comply with the provisions of the Tenth Schedule to the Constitution.)

ਵਿਸ਼ਵਾਸਪਾਤਰ,

बिन् मीण्यात अपीत मर्वेडव, हामडे मर्वेडव।

## FORM III

[See rule 4(1) and (2)]

	Name of the Member (in block letters):			
•	Father's / Husband's name:			
	Permanent Address:			
•	Present Address:			
5.	Date of election:			
6.	Party affiliation as on-			
	(i)	Date of election:		
	(ii)	The *28th February, 1985:		
	(iii)	Date of signing this form:		
		•		
		<b>DECLARATIO</b>		
		Ι,	hereby declare tha	
the	informat	ation given above is true and correct.		
		In the event of any change in th	e information above, I undertake to	
in	timate the	e Speaker immediately.		
D	ate:		Signature / thumb impression of the member.	
_				
*	To be fill	lled in only by members elected before t	he 1st March, 1985, being the date of	

commencement of the Constitution (52nd Amendment) Act, 1985.

## ਫਾਰਮ III [ਰੂਲ 4(1) ਅਤੇ (2)]

1.	ਮੈਂਬਰ ਦਾ ਨਾਂ (ਸਾਫ ਅਖਰਾਂ ਵਿੱਚ) :			
2.	ਪਿਤਾ / ਪਤੀ ਦਾ ਨਾਂ :			
3.	ਪੱਕਾ ਪਤਾ :			
4.	ਮੌਜੂਦਾ ਪਤਾ :			
5.	ਚੋਣ ਦੀ ਮਿਤੀ :			
6.	ਪਾਰਟੀ ਸਬੰਧਤਾਂ :			
	(i)	ਜਿਵੇਂ ਕਿ ਚੋਣ ਦੀ ਮਿਤੀ ਨੂੰ ਸੀ :		
	(ii)	*28 ਫਰਵਰੀ, 1985:		
	(iii)	ਇਸ ਫਾਰਮ ਤੇ ਹਸਤਾਖਰ ਕਰਨ ਦੀ ਮਿਤੀ ਨੂੰ :		
ਐਲਾਨ				
		ਮੈਂ, ਇਸ ਦੁਆਰਾ ਐਲਾਨ		
ਕਰਦਾ ਹਾਂ ਕਿ ਮੇਰੇ ਦੁਆਰਾ ਦਿੱਤੀ ਗਈ ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਸੱਚੀ ਅਤੇ ਠੀਕ ਹੈ।				
		ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਵਿੱਚ ਕੋਈ ਤਬਦੀਲੀ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿੱਚ, ਮੈਂ ਤੁਰੰਤ ਸਪੀਕਰ ਨੂੰ		
ਇਤਲਾਹ ਦੇਣ ਦਾ ਵਾਅਦਾ ਕਰਦਾ ਹਾਂ।				
ਮਿਤੀ:		ਮੈਂਬਰ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ		
	-	ਮੈਂਬਰਾਵਿੱਲੋਂ ਭਰਿਆ ਜਾਵੇ ਜਿਹੜੇ ਮਿਤੀ 01.03.1985 ਤੋਂ ਪਹਿਲਾਂ ਚੁਣੇ ਗਏ ਹਨ, ਜਿਸ ਦਿਨ ਨਾ ਐਕਟ, 1985 ਹੋਂਦ ਵਿੱਚ ਆਇਆ।		